NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

Application No.111 & 13 Ors./(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2017

NAME OF THE PARTIES: M/s. Raj Oil Mills Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. AMI JAIN, ADV FOR RESP.

2. Persoam N. Bhatia.

Dependent

ORDER Application Nos. 111 and 13 Others of 2017

- 1. Out of the 13 Applicants only one Applicant viz. Mr. Bhatia is present in person.
- 2. From the side of the Company the Learned Representative of the Respondent has stated that in view of the Order of the NCLT dated 10th July, 2017. The IRP has been appointed and the Application under section 10 has been "Admitted". As a result the Moratorium under section 14 of the Code has been commenced, therefore, the amount of the Depositors cannot be paid.

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Application Nos. 111 and 13 Others of 2017

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Accordingly, time to the Applicants to place on record the position of Law on this 3. issue. Adjourned to 20.09.2017 at 2.30 P.M.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 06.09.2017

Sd/-

M.K. Shrawat Member (Judicial)